

the Foreign Exchange Regulation Rules, 1952. (Placed in Library, See No. LT-1876/59).

- (i) G.S.R. No. 192 dated the 14th February, 1959. (Placed in Library, See No. LT-1377/59)

AMENDMENT TO CENTRAL EXCISE RULES

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (i) G.S.R. No. 545 dated the 9th May, 1959.
 (ii) G.S.R. No. 597 dated the 23rd May, 1959.
 (iii) G.S.R. No. 619 dated the 30th May, 1959
 (iv) G.S.R. No. 703 dated the 20th June, 1959.
 (v) G.S.R. Nos. 788 and 789 dated the 11th July, 1959.
 (vi) G.S.R. No. 885 dated the 1st August, 1959. (Placed in Library, See No. LT-1595/59).

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (i) G.S.R. No. 700 dated the 20th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
 (ii) G.S.R. No. 701 dated the 20th June, 1959.
 (iii) G.S.R. No. 721 dated the 27th June, 1959.

(iv) G.S.R. No. 721 dated the 27th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(v) G.S.R. No. 722 dated the 27th June, 1959.

(vi) G.S.R. No. 753 dated the 4th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(vii) G.S.R. No. 756 dated the 4th July, 1959.

(viii) G.S.R. No. 790 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(ix) G.S.R. No. 791 dated the 11th July, 1959

(x) G.S.R. No. 792 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(xi) G.S.R. No. 793 dated the 11th July, 1959

(xii) G.S.R. No. 794 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.

(xiii) G.S.R. No. 795 dated the 11th July, 1959 (Placed in Library, See No. LT-1506/59).

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (1) G.S.R. No. 698 dated the 20th June, 1959 making certain

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further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958

- (ii) G.S.R. No 724 dated the 27th June, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958
- (iii) G.S.R. No 757 dated the 4th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958
- (iv) G.S.R. No 796 dated the 11th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958
- (v) G.S.R. No 797 dated the 11th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958
- (vi) G.S.R. No 823 dated the 18th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958
- (vii) G.S.R. No 824 dated the 18th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958. (Placed in Library, See No. LT-1507/59)

AMENDMENTS TO EXPENDITURE-TAX RULES

Shri B. R. Bhagat: Sir, on behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table, under sub-section (3) of Section 41 of the Expenditure-tax Act, 1957, a copy of Notification No. G.S.R. 759 dated the 4th July, 1959, making certain further amendments to the Expenditure-tax Rules, 1958. (Placed in Library, See No. LT-1508/59)

12.04 hrs.

ARMS BILL

REPORT OF JOINT COMMITTEE

Shri Barman (Cooch-Bihar-Reserved-Sch. Castes): Sir, I beg to present the Report of the Joint Committee on the Bill to consolidate and amend the law relating to arms and ammunition

EVIDENCE TENDERED BEFORE JOINT COMMITTEE

Shri Barman: Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Bill to consolidate and amend the law relating to arms and ammunition

12.04½ hrs

STATEMENT re DURGAPUR STEEL PLANT

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, during the last Session, I had referred—on the 30th March and on the 7th May—to certain defects in piled foundations which had been noticed in Durgapur. Under the agreement with ISCON, they are fully responsible for executing the work in Durgapur completely and satisfactorily. I had also referred to the statement of ISCON, in which they fully reaffirmed this responsibility, and stated that they would take all the corrective measures necessary without involving any delay or any additional cost to Government. Since then the necessary investigations have been going on. Simultaneously, corrective measures of various kinds, including repiling, have been carried out. A few days ago, ISCON gave me the following statement:

“Following the discovery in February 1959, of defects in some bored piles in an area of the Steel Melting Shop, ISCON made a public announcement that the work would be made good without cost to the Government of